

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF FORCE 1 GUARDING SERVICES PRIVATE LIMITED

1	NAME OF CORPORATE DEBTOR	FORCE 1 GUARDING SERVICES PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	28-03-2002
3	AUTHORITY UNDER WHICH THE CORPORATE DEBTOR IS INCORPORATED/REGISTERED	RoC -Chennai
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	CIN U74920TN2002PTC048679
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	No 3/1, LAKE VIEW ROAD, KOTTUR CHENNAI 600085 TAMILNADU INDIA
6	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	14-09-2023
7	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	14-09-2023 (Certified Copy received by mail on 14-09-2023)
8	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	R LALITHA Regn No IBBI/PA-001/IP-P00779/2017-2018/11352
9	ADDRESS AND EMAIL OF THE LIQUIDATOR AS REGISTERED WITH THE BOARD	Address FLAT F, HANUMANTHPURI APTS, NO 2, BHARATHI COLONY, ALWARTHIRUNAGAR, VALASARAVAKKAM, CHENNAI 600087 TN Email id lalitharca@gmail.com
10	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR AS REGISTERED WITH THE BOARD	Address FLAT F, HANUMANTHPURI APTS, NO 2, BHARATHI COLONY, ALWARTHIRUNAGAR, VALASARAVAKKAM, CHENNAI 600087 TN Email id lalitharca@gmail.com
11	LAST DATE FOR SUBMISSION OF CLAIMS	13-10-2023

Notice is hereby given that the Hon'ble National Company Law Tribunal Chennai Bench has ordered the commencement of liquidation of the Force 1 Guarding Services Private Limited on 12-09-2023 (Certified Copy received through mail on 14-09-2023) under section 33 of the Code

The stakeholders of Force 1 Guarding Services Private Limited are hereby called upon to submit a proof of their claims, on or before 13th October 2023, to the liquidator at the address mentioned against item 10

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date 17-09-2023

Place Chennai

R Lalitha

Name and Signature of the Liquidator

